

Cost of Re-writing Records Clause

It is hereby understood and agreed, subject otherwise to the terms, conditions and exclusions of the Policy and endorsed hereon, the insurance hereby extends to indemnify the insured the cost, charges and expenses incurred in replacement or restoring documents but only for the value of the material and not for their value to the insured, which may have been destroyed, damaged or mislaid.

It is understood that the said documents may consist of deeds, views, agreements, maps, plans, records, books , letters, certificates and the like, but bearer bonds, coupons, bank currency notes or other negotiable instruments shall deemed to be excluded from this insurance.

The indemnity provided herein shall be subject to the limit of indemnity as specified in The Schedule.